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**FIR No. 293/2014
PS Kirti Nagar
State vs. Nizarul Hasan @ Ali
U/s 302/34 IPC**

27.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Sarvesh Kumar, Ld. Counsel for the applicant/accused namely Nizarul Hasan @ Ali through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Heard on the application for extension of interim bail.

Reply of bail application has come which is of Insp. Kuldeep Singh dated 27.06.2020. The applicant was admitted to interim bail as per order dated 03.06.2020 of Ld. ASJ-03 (West), Tis Hazari Courts,

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Delhi. Copy of the said order is on record. It is also reflected in the reply of the bail application. Report of previous involvement of accused is also annexed with the reply according to which accused is not involved in any other criminal case. Said previous involvement report reflects the search date and time as 26.06.2020 at 20:02. The order dated 03.06.2020 reflects that the conduct of applicant in jail was satisfactory and applicant has been in J/C in this case since 03.05.2014 and there is no previous involvement of applicant in any other criminal case.

Ld. Counsel for the applicant submits that this case is covered under the guidelines of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Ld. Addl. P.P. for the State submits that appropriate order may be passed as the case is covered under those guidelines.

In view of the overall facts and circumstances and submissions made and in the interest of justice the interim bail of applicant/accused namely Nizarul Hasan @ Ali is hereby extended for further period of 45 days from the date of expiry of the period of interim bail already granted earlier which shall be on the same terms and conditions as per the order dated 03.06.2020 as mentioned above.

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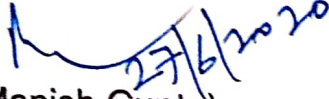
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The applicant shall surrender before the concerned jail authority immediately on expiry of extended period of interim bail.

Further, SHO, PS Kirti Nagar shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

The applicant/accused shall follow all the norms of social/physical distancing and abide by all the guidelines/rules/orders of the Government as per policy in respect of the prevention of COVID-19 Epidemic in letter and spirit.

Copy of this order be provided to both the sides. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the SHO concerned for compliance.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.06.2020

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**IN THE COURT OF DISTRICT & SESSIONS
JUNIOR CIVIL JUDGE, DELHI**

(229)

**FIR No. 390/2015
PS Mundka
State Vs. Pawan Kumar
U/s 302/365/201/120B/34 IPC**

27.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri S.K. Verma, Ld. Counsel for the applicant/accused namely Pawan Kumar through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Reply of SI Ramesh Kumar dated 27.06.2020 has come.

Heard.

This is an application for regular bail u/s 439 Cr.P.C.

Ld. Counsel for the applicant submits that chargesheet has already been filed.

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On request put up for consideration of this application on 30.06.2020 through video conferencing.

Ahlmad is directed to put up the application with file on the next date.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.06.2020

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**FIR No. 340/2019
PS Tilak Nagar
State Vs. Ravi Singh
U/s 302 IPC**

27.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Rajan Bhatia, Ld. Counsel for the applicant/accused namely Ravi Singh S/o Shri Hari Lal Singh from DLSA, West, Tis Hazari Courts, Delhi.

Ld. Counsel for the applicant submits that he is not equipped with CISCO Webex App. so far and he shall appear through video conferencing through said App. in future and shall learn to operate the same.

This is an application for interim bail for one month which was forwarded by Deputy Superintendent, Central Jail No. 4, Tihar, New Delhi.


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Heard on this application. Record perused.

Ld. Counsel for the applicant has submitted that the applicant is in J.C. in this case since 15.07.2019 and although this case is not covered by any of the recommendations of Hon'ble High Powered Committee of the Hon'ble High Court of Delhi issued so far, however, since the applicant is patient of T.B. (Tuberculosis), therefore, he is more prone to catch infection and now a days there is serious COVID-19 Pandemic and, therefore, the applicant may be released on interim bail. Ld. Counsel for the applicant submits that as per the copy of Discharge Slip of Central Jail Hospital, Mandoli, Delhi, the applicant was discharged on 30.03.2020 and it is further submitted by Ld. Counsel for the applicant that as per the another Discharge Slip of said hospital the date of discharge is 27.04.2020 wherein the diagnosis is mentioned as Pyrexia of unknown origin.

Report of Deputy Superintendent, Central Jail No. 4, Tihar, New Delhi dated 25.06.2020 has also been received alongwith the report of Medical Officer In-charge, Central Jail No. 4, Tihar, New Delhi which reflects that applicant has history of T.B. It is mentioned in the said report that the inmate patient is known case of Pyrexia of unknown origin with extrapulmonary tuberculosis on ATT (Anti tuberculosis

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treatment) since 17.04.2020 and under regular treatment from jail duty doctor.

On the other hand Ld. Addl. P.P. for the State has opposed the bail application and submitted that this case is not covered under the guidelines of Hon'ble High Powered Committee.

It is pertinent to mention here that even if the case is not covered by those recommendations of Hon'ble High Powered Committee but still each case has its own peculiar facts and circumstances and matter may otherwise be considered on merits. It is not disputed that these guidelines do not create bar to decide other application on merits, if not falling in criteria of Hon'ble High Powered Committee.

Ld. Counsel for the applicant has submitted that even in the recommendations dated 18.04.2020 of Hon'ble High Powered Committee, the patients suffering from various illnesses have been considered who can be released on interim bail, including the illness of T.B.

In view of above detailed facts and circumstances and submissions made, applicant/accused namely Ravi Singh S/o Shri Hari Lal Singh is hereby admitted to interim bail for period of 30 days on


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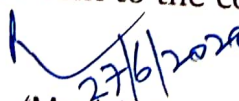
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furnishing personal bond in the sum of Rs. 25,000/- with one surety of the like amount to the satisfaction of the concerned Ld. Area M.M./ Ld. Duty M.M. The applicant/ accused shall surrender before the concerned jail authority immediately on expiry of said period of interim bail and said period of interim bail shall commence from the date of release of applicant from the jail. The applicant/accused shall not try to influence any of the prosecution witnesses and shall not try to tamper with any evidence. The applicant/accused shall follow all the norms of social/physical distancing and abide by all the guidelines/rules/orders of the Government as per policy in respect of the prevention of COVID-19 Epidemic in letter and spirit. Application under consideration stands disposed off.

SHO, PS Tilak Nagar shall be at liberty to keep the applicant/accused under the electronic surveillance during the period of interim bail.

On request copy of this order be given dasti to both the sides. One copy of order be sent to the concerned Jail Superintendent for information and one copy of order be sent to the concerned SHO for compliance.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.06.2020

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FIR No. 643/2017
PS Ranhola
State vs. Lalit Kumar @ Bunty
U/s 302/120B/34 IPC

27.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

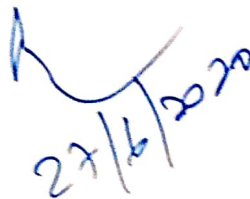
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Rajan Bhatia, Ld. Counsel for the applicant/accused namely Lalit Kumar @ Bunty from DLSA (West), Tis Hazari Courts.

Ld. Counsel for applicant submits that he is not equipped with CISCO Webex App so far and he shall appear through video conferencing through said App in future and shall learn to operate the same.

Reader of the court has reported that so far status report of IO regarding previous involvement of accused in any other criminal case has not been received.

Heard.

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Ld. Counsel for applicant submits that this is an application for interim bail for 45 days under the guidelines of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020. The conduct of applicant in jail is satisfactory during his stay in jail as per the certificate of Superintendent, Central Jail No.04, Tihar, New Delhi dated 17.06.2020. Applicant is stated to be in J/C in this case since 14.01.2018.

Ld. Addl. P.P. for the State submits that the report of IO regarding previous involvement of the applicant in any other criminal case is needed. Now, put up for said report of the IO for next date.

Put up for consideration of this application through video conferencing on 30.06.2020.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.06.2020

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